

(2011) 10 SC CK 0079

In the Supreme Court Of India

Case No : Criminal Appeal No. 1921 of 2011 (Arising out of SLP (Criminal) No. 1501 of 2011)

Jignesh @ Bansilal Navin Chandra Desai

APPELLANT

Vs

State of Gujarat

RESPONDENT

Date of Decision : 14-10-2011

Acts Referred:

Citation : (2012) BomCR(Cri) 592

Hon'ble Judges : Dipak Misra, J; Dalveer Bhandari, J

Bench : Division Bench

Final Decision : Allowed

Judgement

1. Leave granted.
2. We have heard the Learned Counsel for the parties.
3. The Appellant has already undergone actual sentence of about 2 years and 2 months. In the facts and circumstances of this case, we deem it appropriate to direct that the Appellant be released on bail on the following conditions:
 - (i) The Appellant shall furnish personal bond of Rs. One lakh with two sureties each in the like amount, to the satisfaction of the Trial Court.
 - (ii) He shall surrender his passport before the Trial Court immediately.
 - (iii) He shall not influence the trial of the case, directly or indirectly and shall fully cooperate with the trial.
4. With the aforementioned observation and directions, this appeal is disposed of.